

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/84/2022

Date : 22.06.2022

Following Judicial officers are hereby appointed/posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties till further orders :-

S. No.	Names of officers with present post to whom additional appointment is to be given in addition to their own duties. SARVA SHRI/MS./DR:	Name of Vacant Court(s)
1	2	3
	ALWAR JUDGESHIP	
1.	NAMRATA PAREEK ADDITIONAL SENIOR CIVIL JUDGE CUM ADDITIONAL CHIEF JUDICIAL MAGISTRATE NO.2, RAJGARH, ALWAR	ADDITIONAL SENIOR CIVIL JUDGE CUM ADDITIONAL CHIEF JUDICIAL MAGISTRATE NO.1, RAJGARH, ALWAR
	BALOTRA JUDGESHIP	
2.	RAJAN KHATRI ADDITIONAL DISTRICT AND SESSIONS JUDGE, BALOTRA	DISTRICT AND SESSIONS JUDGE, BALOTRA
	BANSWARA JUDGESHIP	
3.	LALIT DABI SENIOR CIVIL JUDGE CUM CHIEF JUDICIAL MAGISTRATE, BANSWARA	SENIOR CIVIL JUDGE CUM ADDITIONAL CHIEF JUDICIAL MAGISTRATE, GHATOLE (BANSWARA)
	JHUNJHUNU JUDGESHIP	
4.	ASHUTOSH KUMAWAT ADDITIONAL DISTRICT AND SESSIONS JUDGE NO.2, JHUNJHUNU	ADDITIONAL DISTRICT AND SESSIONS JUDGE, CHIRAWA, JHUNJHUNU
	MERTA JUDGESHIP	
5.	KAVITA KACHHWAHA CIVIL JUDGE & JUDICIAL MAGISTRATE, MERTA	SENIOR CIVIL JUDGE CUM ADDITIONAL CHIEF JUDICIAL MAGISTRATE, MERTA
	SRIGANGANAGAR JUDGESHIP	
6.	BALDEV RAJ BENIWAL ADDITIONAL DISTRICT AND SESSIONS JUDGE, GHARSANA, SRIGANGANAGAR	ADDITIONAL DISTRICT AND SESSIONS JUDGE NO.1, ANOOPGARH, SRIGANGANAGAR
7.	BALDEV RAJ BENIWAL ADDITIONAL DISTRICT AND SESSIONS JUDGE, GHARSANA, SRIGANGANAGAR	ADDITIONAL DISTRICT AND SESSIONS JUDGE NO.2, ANOOPGARH, SRIGANGANAGAR
	UDAIPUR JUDGESHIP	
8.	VIMAL VYAS ADDL. SR. CIVIL JUDGE-CUM-ACJM NO.1, UDAIPUR	CIVIL JUDGE AND JUDICIAL MAGISTRATE, SARADA, UDAIPUR

NOTE :

1. The officers shall dispose off minimum 40% additional work as per circular of standard of work.
2. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
3. The cases in which accused are in custody or there are directions of higher Court for time bound disposal of case, shall be decided on priority basis.

BY ORDER,


22.6.22

REGISTRAR (ADMN.)

No.Estt.b2(v)1/WA/2022/2080

Date :22.06.2022

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

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2. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
3. All the sitting Hon'ble Judges at RHC, Jodhpur/Bench, Jaipur through E-mail.
4. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrancer, Rajasthan, Jaipur.
5. The Secretary to the Government of Raj, Department of General Administration (Gr.2), Jaipur.
6. The Secretary, Lokayukta, Sachivalaya, Jaipur.
7. The Accountant General, Rajasthan, Jaipur.
8. The Registrar General/ Registrar(Vig.)/(Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD(F&I)/ (Judicial) Rajasthan High Court, Jodhpur and Registrar HQ. at Delhi.
9. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur/ Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
10. All Jt. Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
11. Concerned District & Sessions Judges with the request to serve/circulate the copy of this order to the concerned Courts/Officers/posts/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.

Personal File/
Conf. /Accounts/General/Store
Sub. Court/Statistics/Computer Cell
RJS Leave/Jr. Actt. /Building Cell


REGISTRAR (ADMN.)